

<sup>a</sup>ITEM NO.23

COURT NO.8 SECTION III  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 25892/2013  
(Arising out of impugned final judgment and order dated 06/03/2013  
in WT No. 354/2006 passed by the High Court of Judicature at  
Allahabad)

ASSESSING OFFICER, TEXTILES COMMITTEE Petitioner(s)  
VERSUS

M/S. PREMIUM SUITING PVT.LTD. & ANR. Respondent(s)  
(With appln. (s) for permission to file additional documents and  
interim relief and office report)  
(For final disposal)

Date : 27/01/2016 This petition was called on for hearing today.

CORAM : HON&#39;BLE MR. JUSTICE MADAN B. LOKUR

HON&#39;BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Mr. Siddhartha Dave, Adv.

Mr. Chirag M. Shroff, Adv.

Mr. Bhaskar Das, Adv.

For Respondent(s) Mr. Tanmaya Agarwal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

(Meenakshi Kohli)

Court Master

(Jaswinder Kaur)

Court Master